20<sup>th</sup> GST Council Meeting 5 August 2017

## <u>Decisions taken on Services – 20<sup>th</sup> GST Council Meeting 5 August, 2017</u>

The rates of some services were discussed in the 20<sup>th</sup> GST Council meeting held on 5 August 2017. The Council has broadly approved the following rates. The information is being uploaded immediately after the GST Council's decision and it will be subject to further vetting during which the list may undergo some changes. The decisions of the GST Council are being communicated for general information and will be given effect to through gazette notifications which shall have force of law.

S. No.	Description of service	From	To
1.	Job work services in respect of the textiles and textile products (including	18%/5%	5%
	MMF yarn, garments, made-ups, etc. falling in Chapters 50 to 63)		
2	Services by way of printing of newspapers, books (including Braille books),	18% with full	12% with full
	journals and periodicals where only content is supplied by the publisher and	ITC	ITC
	the physical inputs including paper used for printing belongs to the printer		
3	Services by way of printing of newspapers, books (including Braille books),	18% with full	5% with full
	journals and periodicals using physical inputs owned by others (including an	ITC	ITC
	unregistered publisher/supplier)		
4	Works contract services provided to Government, local authority or	18% with full	12% with full
	governmental authority and in respect of post-harvest storage infrastructure	ITC	ITC
	for agricultural produce, mechanized food grain handling system		
5	Margin/commission payable to Fair Price Shop Dealers by Central/ State	18% with full	Nil
	Governments	ITC	
6	Admission to planetarium	28% with full	18% with full
		ITC	ITC
7	Rent-a-cab service	Allowed option	of 12% GST
		with full ITC. 59	% GST with no
		ITC will also con	tinue

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8	Goods Transport Agency Service (GTA)	Allowed option of 12% GST		
		with full ITC under forward		
		charge. 5% GST with no ITC		
		will also continue. (However,		
		the GTA has to give an option at		
		the beginning of financial year)		
9	case of small house-keeping service providers (plumbers/carpenters) providing services through Electron			
	Commerce Operators (ECO), liability to pay GST placed on ECO			
10	Partnership firm or a firm includes LLP (Limited liability Partnership) for	the purposes of levy (including		
	exemption therefrom) of GST on legal services.			
11	To clarify that legal services (including representational services) provided by an individual advocate or a senior			
	advocate or a firm of advocates (including LLP) provided to a business entity in taxable territory as			
	under reverse charge mechanism			
12	Goods required by FIFA and Services provided by and to FIFA and its subsidiaries in connection with FIFA U-			
	17 World Cup to be hosted in India in 2017 shall be exempted from GST			
13	New crop insurance schemes <b>Pradhan Mantri Fasal Bima Yojana (PMFBY)</b> introduced from Kharif 2016-			
	17 in place of National Agricultural Insurance Scheme (NAIS) and Modified National Agricultural Insurance			
	Scheme (MNAIS), and Restructured Weather Based Crop Insurance Scheme (RWCIS) introduced in place			
	of Weather Based Crop Insurance Schemes, shall be extended exemption from GST.			